

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

OA No. (815/91)

Date of judgement : 10-2-93

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Between

1. P. Venkatagiri
2. M. Chandrasekhara Patnaik
3. M. Srinivasa Rao
4. V. Ganga Raju
5. Ch. Lakshmana Rao
6. Sunder Kumar
7. Kumari P. Lakshmi
8. B.V. Bhanumurthy
9. Kumari P. Santhi
10. N. Ramakrishna
11. Kum. K.S.S. Subbalakshmi
12. S.K. Fayaz
13. P. Radhakrishna
14. K.K.M. Kameswari
15. P.V. Sanjeevi Kumar

: Applicants

And

1. The Director of Census Operations, Andhra Pradesh, Ministry of Home Affairs, Govt. of India, Hyderabad.
2. The Regional Deputy Director of Census Operations, Visakhapatnam.

: Respondents

COUNSEL FOR THE APPLICANT

: Shri P. Raghuram

COUNSEL FOR THE RESPONDENTS

: Shri N.V. Ramana

CORAM

Hon'ble Shri V. Neeladri Rao, Vice-Chairman

Hon'ble Shri R. Balasubramanian, Member (Admn.)

(Judgement of the divn. bench as delivered by Shri V. Neeladri Rao, Vice-Chairman)

All these 15 applicants worked for some periods in the office of Regional Deputy Director of Census Operations, Visakhapatnam (Respondent 2).

(5W)

When they were not again provided jobs in the said office, they filed this application praying for quashing the order dated 23-7-91 of Respondent 2 terminating their services ^{for} ~~on~~ ^{on 6} and ~~to~~ direct the respondents to continue the applicants in the service.

It is now submitted for the respondents that after census operations were completed, the office of Respondent 2 has been wound up with effect from 31-5-92. It is also stated for the ~~respondents~~ that only a temporary staff was engaged for the office of Respondent 2. ^{and all} All of them were retrenched with effect from 31-5-92. In these circumstances, this OA has become infructuous and accordingly this OA is dismissed with no costs.

R. Balasubramanian

(V. Neeladri Rao)
Vice-Chairman

(R. Balasubramanian)
Member (Admn.)

(Dictated in the open court)

Dated 10th February, 1993.

8/3/93
Deputy Registrar (J)

NS

To

1. The Director of Census Operations,
Andhra Pradesh, Ministry of Home Affairs,
Govt. of India, Hyderabad.
2. The Regional Deputy Director of Census Operations,
Visakhapatnam.
3. One copy to Mr. P. Raghuram, Advocate, plot No 1361,
Road No. 45, Jubilee Hills, Hyderabad.
4. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT, Hyd.
5. One spare copy.

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CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 10 - 2 - 1993

~~ORDER~~ JUDGMENT :

R.P./C.P/M.A. No.

in

C.A. No. 815/91

T.A. No.

(W.P. No.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

